

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/ Decision: 02.11.2017

Application No. E/ROA/50689/2017

Appeal No. E/55872/2014

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-148-2014 (IND/CEX/000/APP/148/14) dated 25.07.2014 passed by the Commissioner (Appeal) Central Excise, Indore]

Mubarak Steels Pvt. Ltd

Appellant

Vs.

CCE, Indore

Respondent

Appearance

None

- for the appellant

Shri K. Poddar, DR

- for the respondent

CORAM: **Hon'ble Mr. M.V. Ravindran, Member (Judicial)**

Final Order No. 57602/2017

Per M.V. Ravindran:

When this matter for application of restoration of appeal was called out, none appeared on behalf of the appellant nor there is any request for adjournment. It is seen from the records that the appellant has been served the hearing notice by the Registry. This application for restoration of appeal was listed for disposal on 05/10/2017 and 20/10/2017 on each date appellant was unrepresented. The Bench suo moto adjourned the matter for disposal today. Despite such indulgence, none appeared. It seems that appellant is not interested in prosecuting the application for restoration of appeal. The same is dismissed for non-prosecution.

(Order dictated and Pronounced in open Court)

**(M.V. Ravindran)
Member (Judicial)**

Rekha